

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 34779/2016

(Arising out of impugned final judgment and order dated 30/05/2016 in SA No. 1082/2014 passed by the High Court Of Judicature at Allahabad)

CHANDRA KANTA JAWAHAR LAL PUBLIC CHARITABLE TRUST
& ORS.

Petitioner(s)

VERSUS

SHRI GAUTAM ROHTAGI

Respondent(s)

(with interim relief and office report)

WITH SLP(C) NO.34376/2016

Date : 08/12/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. C.U. Singh, Sr. Adv.
Ms. Malini Poduval, Adv.
Ms. Babita Sant, Adv.
Ms. Codrelia Slong, Adv.
Mr. Manoj Pillai, Adv.

For Respondent(s) Mr. C.A. Sundaram, Sr. Adv.
Mr. Diggaj Pathak, Adv.
Mr. Zafar Inayat, Adv.
Ms. Prachi Johri, Adv.

Mr. Rajiv Dutta, Sr. Adv.
Mr. Diggaj Pathak, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No.34376 of 2016 is taken on Board.

Issue notice in both these petitions.

Reply affidavit, if any, be filed within four weeks.

Rejoinder affidavit, if any, be filed within two weeks

thereafter.

Status quo, as on today, with regard to the disputed properties shall be maintained by all the parties, until further orders.

(NARENDRA PRASAD)
COURT MASTER

(RENU DIWAN)
ASSISTANT REGISTRAR